

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 110**  
**64/241-242/PB/2019**

**IN THE MATTER OF:**

Arvind Chopra	...	Applicant/Petitioner
Vs		
Goldrays Constructions Pvt Ltd & Ors.	...	Respondent

**Order under Section 241, 242 & 244 of the Companies Act, 2013.**

**Order delivered on 22.09.2022**

**CORAM:**

**JUSTICE RAMALINGAM SUDHAKAR**  
**HON'BLE PRESIDENT**

**SH. AVINASH KUMAR SRIVASTAVA**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

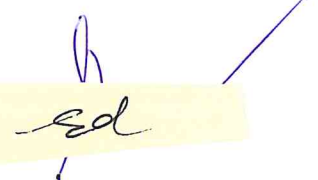
For the petitioner : Mr. Ekansh Mishra, Advocate  
For Respondent : Mr. Dhruv Chawal & Ms. Anita Kumari for R 2 & 3

**ORDER**

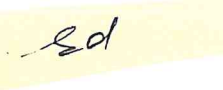
Ld. Counsel Mr. Ekansh Mishra for the petitioner appeared and seeks time to report settlement by way of memo only as settlement has arrived between the parties.

Time is granted to file a memo only reporting settlement.

List the matter again on 03.11.2022.



**(RAMALINGAM SUDHAKAR)**  
**PRESIDENT**



**(AVINASH KUMAR SRIVASTAVA)**  
**MEMBER (TECHNICAL)**